

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.210 – IA/278(AHM)2024  
ITEM No.211 – IA/333(AHM)2024  
In  
C.P.(IB)/291(AHM)2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Shree Shyam Avenues Pvt Ltd  
V/s  
Vaxtex Cotfab Ltd

.....Applicant

.....Respondent

**Order delivered on: 09/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Ms. Prutha Bhavsar, Proxy Advocate for Ms. Natasha  
Dhruman Shah, Advocate (in IA/278(AHM)2024)  
:Mr. Aditya Raval, Advocate (in IA/333(AHM)2024)  
For the Respondent/RP :Mr. Ravi Pahwa, Advocate (in IA/278(AHM)2024)

**ORDER**  
**(Hybrid Mode)**

**IA/278(AHM)2024 & IA/333(AHM)2024**

**IA/278(AHM)2024**

Now reply has been filed by the RP on 08.07.2024 vide Inward Diary No. 5340 to which learned proxy counsel for the applicant seeks time to file rejoinder. Let the same be filed within two weeks with an advance copy to the opposite side.

Further, a purshis has also been filed by the Applicant with a copy of the interim order of the Hon'ble NCLAT dated 03.07.2024 whereby the matter has been placed before the Hon'ble Chairperson for passing appropriate orders qua the modification as sought by the RP and the management and next date is fixed as 05.08.2024.

In view of the above, the matter stands adjourned to 13.08.2024.

**IA/333(AHM)2024**

Re-list this matter for further consideration on 13.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**